

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

(3)

20/1/2001  
OA/IA/MP No. ....

*Laxman Singh* Versus *V. Vaisya*

| Date of Order | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|---------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 16-1-2001     | <p>Mr. S. R. Chaurasia, Proxy Counsel to<br/>Mr. D. P. Gang, Counsel for the petitioner<br/>may be listed for presenting the argument<br/>on 27-2-2001.</p> <p align="center"><i>[Signature]</i><br/><b>A. P. NAGRATH</b><br/>ADMINISTRATIVE MEMBER</p> <p align="center"><i>[Signature]</i><br/><b>S. K. Agarwal</b><br/>Member (Judicial)</p>                                                                                                                                                                                                                                                                                                                                                              |
| 27/2/2001     | <p>Mr. S. R. Chaurasia, proxy counsel for<br/>Mr. D. P. Gang, Counsel for petitioner.</p> <p>Heard the learned counsel for<br/>the petitioner.</p> <p>It appears that OA 532/94 was<br/>withdrawn on 11.4.2000 in pursuance of the<br/>order passed by the department on 23.2.2000<br/>Therefore we are of the view that no prima<br/>facie case <sup>even</sup> is made out for initiation<br/>of contempt proceedings against the responde<br/>Therefore this CP is dismissed and<br/>may be consigned to record.</p> <p align="center"><i>[Signature]</i><br/><b>(N. P. NAWANI)</b><br/>ADMINISTRATIVE MEMBER</p> <p align="center"><i>[Signature]</i><br/><b>S. K. Agarwal</b><br/>Member (Judicial)</p> |

*Let on withdrawal  
by D.P. Gang  
16/3/2001*

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agp/secret*

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*Dated 29.3.2001*